

Bill wise Comparative Analysis of Salary & Allowances of MLAs.

S.No.	Particulars	Order No. 11002/92-LA dated 23.12.1993	Bill No. 17 of 1994 (Act No. 6 of 1995 notified on 19.12-1995)	Bill No. 02 of 1998 (Act No. 8 of 1998 notified on 14.07.1998)	Bill No. 31 of 2001 (Act No. 03 of 2002 notified on 27.02.2002)	Bill No. 10 of 2006 (Act No. 03 of 2007 notified on 31.01.2007)	Bill No. 08 of 2011 (Act No. 10 of 2011 notified on 22.11.2011)
1	Salary	1,000 p.m.	1,000 p.m. [Section 3(1)]	2,000 p.m. [Section 3(1)]	3,000 p.m. [Section 3(1)(i)]	6,000 p.m. [Section 3(1)(i)]	12,000 p.m. [Section 3(1)(i)]
2	Constituency Allowance	500 p.m.	1,000 p.m. [Section 3(2)]	2,000 p.m. [Section 3(2)]	6,000 p.m. [Section 3(2)]	8,000 p.m. [Section 3(2)]	18,000 p.m. [Section 3(2)]
3	Conveyance Allowance	150 p.m	500 p.m. [Section 3(3)]	500 p.m. [Section 3(3)]	500 p.m. [Section 3(3)]	4,000 p.m. [Section 3(3)]	6,000 p.m. [Section 3(3)]
4	Secretarial Allowance/ Assistance	No Provision	1,000 p.m. [Section 3(4)]	5,500 p.m. [Section 3(4)]	7,000 p.m. (As Secretarial Assistance) [Section 3(4)]	10,000 p.m. [Section 3(4)]	10,000 p.m. [Section 3(4)]
5	Daily Allowance	100 per day	150 per day [Section 3(1)]	225 per day [Section 3(1)]	400 per day [Section 3(1)(ii)]	500 per day [Section 3(1)(ii)]	1,000 per day subject to Maximum upto 40 days [Section 3(1)(ii)]
6	Travelling Facility	No Provision	Reimbursement upto Rs. 15,000 in a year for journey by Rail, Road or Air in India with spouse and dependent Children, dependent parents and one companion [Section 7]		6A. Travelling facilities- A Member shall be entitled to the reimbursement of actual expenditure annually up to maximum of thirty-five thousand rupees on travel within India for self and members of the family. [Section 6A]		A Member shall be entitled to the reimbursement of actual expenditure annually up to maximum of fifty thousand rupees on travel within India for self and members of the family. [Section 6A]
7	Medical Facility	As applicable to Group-'A' officers	As applicable to Group-'A' officers [Section 5]				Member and his family members shall be entitled for free medical treatment and or reimbursement in Govt. Hospitals/Govt. Empanelled/panelled/referral hospitals as per Medical Attendance Rules and DGEHS as available to Group"A"Officers of highest grade of Govt.: Provided that a compulsory monthly contribution shall be levied and such contribution shall be recoverable from salary of Member at the same rate as payable by Group-A Officers [Section 5]

S.No.	Particulars	Order No. 11002/92-LA dated 23.12.1993	Bill No. 17 of 1994 (Act No. 6 of 1995 notified on 19.12-1995)	Bill No. 02 of 1998 (Act No. 8 of 1998 notified on 14.07.1998)	Bill No. 31 of 2001 (Act No. 03 of 2002 notified on 27.02.2002)	Bill No. 10 of 2006 (Act No. 03 of 2007 notified on 31.01.2007)	Bill No. 08 of 2011 (Act No. 10 of 2011 notified on 22.11.2011)
8	Telephone Facility	Limited to reimbursement of rental charges plus charges for Maximum 750 local calls per quarter for one phone at residence or the place where MLA ordinarily conducts his work relating to Legislative Assembly	Limited to reimbursement of rental charges plus charges for local calls as admissible to Group-'A' officers of government for one phone (without STD) at residence or the place where MLA ordinarily conducts his work relating to Legislative Assembly. [Section 6]	Limited to reimbursement of rental charges plus charges for 1300 free (bi-monthly) local calls as admissible to Group-'A' officers of government for one phone (without STD) at residence or the place where MLA ordinarily conducts his work relating to Legislative Assembly. [Section 6]	Limited to reimbursement of rental charges plus charges for 2000 free (bi-monthly) local calls as admissible to Group-'A' officers of government for one phone (without STD) at residence or the place where MLA ordinarily conducts his work relating to Legislative Assembly [Section 6]	Rs. 4,000 p.m. to meet the cost of telephone charges that may be incurred by Member. [Section 6]	Rs. 8,000 p.m. to meet the cost of telephone charges that may be incurred by Member. [Section 6]
9	Motor Car Advance/Conveyance Advance		An advance upto Rs. 50,000 for purchase of any Motor Car/Motor Cycle/Light Vehicle or its actual cost whichever is less. Recoverable, with interest rate applicable to MPs, within 05 years or the term as MLA whichever is shorter. [Section 8]	(1) Repayable Advance upto Rs. 1,00,000 for purchase of a Conveyance. (2) Rate of Interest and Mode of Recovery shall be such as may be prescribed by Govt. with approval of President [Section 8]		(1) Repayable Advance upto Rs. 4,00,000 for purchase of a Conveyance. (2) Rate of Interest and Mode of Recovery shall be such as may be prescribed by Govt. with approval of President [Section 8]	A Member shall be entitled to a conveyance advance upto four lakh rupees for the purchase of conveyance which shall be repayable within his term. [Section 8(1)]
10	Electricity & Water Charges					Insertion of new Section 8A.- "8A.-Reimbursement of electricity and water charges.- Monthly electricity & Water charges in respect of place of residence for maximum upto Rs. 2,000 p.m. shall be reimbursed." [Section 8A]	Reimbursement of electricity and water charges.- Monthly electricity & Water charges in respect of place of residence for maximum upto Rs. 4,000 p.m. shall be reimbursed." [Section 8A]
11	Travelling Allowance	As applicable to Group-'A' officers for journey outside Delhi for duties as a Member	As applicable to Group-'A' officers for journey outside Delhi for duties as a Member [Section 4]				

S.No.	Particulars	Order No. 11002/92-LA dated 23.12.1993	Bill No. 17 of 1994 (Act No. 6 of 1995 notified on 19.12-1995)	Bill No. 02 of 1998 (Act No. 8 of 1998 notified on 14.07.1998)	Bill No. 31 of 2001 (Act No. 03 of 2002 notified on 27.02.2002)	Bill No. 10 of 2006 (Act No. 03 of 2007 notified on 31.01.2007)	Bill No. 08 of 2011 (Act No. 10 of 2011 notified on 22.11.2011)
12	Pension	Rs. 300 p.m. on completion of four years continuously or in parts, out of the term of five years. For a period exceeding 05 years, additional pension of Rs. 75 p.m for every completed years, subject to a maximum of Rs. 750 p.m.	Rs. 300 p.m. on completion of four years continuously or in parts, out of the term of five years. For a period exceeding 05 years, additional pension of Rs. 75 p.m for every completed years, subject to a maximum of Rs. 750 p.m. [Section 9]			Upto 02 years but less than 04 years= Rs. 1,500 p.m. Upto 04 years but less than 05 years= Rs. 3,000 p.m. After 05 years= 5,000 Provided that where any person has served as Member for period exceeding 05 years additional pension Rs. 500 p.m. for every year or part thereof, exceeding six months, in excess of five years, subject to maximum of 10,000 p.m. [Section 9(1)]	Rs. 7,500 p.m. for the first term of membership and an additional pension of Rs. One thousand for every successive year of membership beyond the first term. [Section 9(1)]

***Bill No. 15 of 1995 (Act No.02 of 1995 notified on 14.03.1996)** Motor Car Advance substituted by the word Conveyance Advance: (1) Repayable Advance upto Rs. 50,000 for purchase of a Conveyance. (2) Rate of Interest and Mode of Recovery shall be prescribed by Govt. with approval of President. **[Section 8]**

***Bill No. 08 of 1998 (Act No. 01 of 1999 notified on 10.03.1999)** **New Section Inserted after Section-6: 6A-Railway Travel-** entitlement to rail travel coupon books in the form as may be perscribed for self or a companion for any number of times to any place in India during a financial year provided that the money value of Coupon books used shall not exceed four times the fare of a single AC-II Tier Journey from Delhi to Kanyakumari **[Section 6A]**

***Bill No. 04 of 1999 (Act No. 10 of 1999 notfied on 17.12.1999)** For any period below two years- pension Rs. 5,00 p.m, For two years Rs. 750 p.m., For three years- Rs. 1100 p.m. For four years- Rs. 1400 p.m. and For five years- in aggregate Rs. 1400 p.m. For period exceeding 05 years additional pension Rs. 250 p.m. for every year or part thereof, exceeding six month, in excess of five years. **[Section 9(1)]**

***Bill No. 01 of 2009 (Act No. 08 of 2009 notified on 8.10.2009)** **Amendment of Section 9 (4) only :** "(3) Where any person entitled to pension under sub-section (1) is also entitled to any other pension (including pension whether known as Swatantrata Sainik Samman pension or by any other name), such person shall be entitled to receive the pension under sub-section (1) in addition to such other pension."

*As per Cabinet Decision No. 1848 dated 26.12.2011, Rs. 30,000 p.m. for reimbursment of Wages for two (02) Data Entry Operators . (effective from 01.11.2011)